



WWW.LIVELAW.IN
**HIGH COURT OF JUDICATURE FOR RAJASTHAN
JODHPUR**

D.B. Habeas Corpus Petition No. 39/2019

Sangeeta

----Petitioner

Versus

State of Rajasthan & Ors.

----Respondent



For Petitioner(s) : Dr. Nupur Bhati, Amicus Curiae
For Respondent(s) : Mr. Farzand Ali, AAG-cum-GA
Mr. Pankaj Sharma, AAG
Mr. Sunil Beniwal, AAG
Mr. Manish Vyas, AAG
Mr. Kailash Choudhary
Mr. Deepak Chandak
Mr. Anil Vyas, Dy. Director, Social
Justice and Empowerment
Department, Jodhpur
Mr. D.K. Khatri, Dy. Secretary, RLSA
Ms. Rekha Rathore, Superintendent,
Nari Niketan, Jodhpur

**HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE DEVENDRA KACHHAWAHA**

Order

28/01/2021

Shri Sunil Beniwal, AAG submits that steps are already underway for establishing Open Air Gyms in the various care institutions viz. Balika Gruhs, Children Observation Homes as well as Nari Niketans all across the State of Rajasthan and full compliance shall be ensured within next two months. Regarding providing vocational skills to the ladies housed in the Nari Niketans, a suggestion is given by learned Amicus Curiae Dr. Nupur Bhati that smart television screens may be provided in each institution on which Pre-recorded courses of the Education Department can be played according to the age group of the



WWW.LIVELAW.IN

ladies housed in the Institutions. The suggestion is considered to be an effective tool for providing education to the ladies without requiring physical presence of faculty members. Thus, all the three AAGs shall ensure that smart television screens are installed in all the institutions and pre-recorded courses of education department can be provided so as to impart education to the ladies/children housed in these institutions.

Shri Farzand Ali, AAG further submits that a programme named 'Smile' has been developed by the Education Department, which can easily be displayed to the ladies, who are lodged in the Institutions. The execution be ensured by the next date of hearing.

Shri Pankaj Sharma, AAG and Shri Manish Vyas, AAG apprised the Court that compliance has already been ensured regarding increase of the frequencies of the visits by the medical experts in the Institutions and an affidavit has been filed to this effect. Compliance report regarding filling up of the vacant posts in the Nari Niketans and Balika Gruhs has not been filed till date. Last opportunity is granted to do the needful.

After the order dated 07.12.2020 was passed, a lady named Mst. 'K' was sent to the Nari Niketan, Jodhpur and on coming back to the Court, she has pointed out certain deficiencies, which are brought to the notice of learned AAGs. They shall ensure that the deficiencies are removed forthwith.

List for receiving further progress report on 15.03.2021.

(DEVENDRA KACHHAWAHA),J

(SANDEEP MEHTA),J

26-Sudhir Asopa/-

WWW.LIVELAW.IN